

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 448/AT/2019

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhuj-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bhuj-II Transmission Limited (BTL)

Respondents : Netra Wind Private Limited and Ors.

Date of Hearing : 10.1.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri B. Vamsi, BTL
Shri Mani Kumar, BTL

Record of Proceedings

The Representative of the Petitioner submitted that Power Grid Corporation of India Limited has been selected as successful bidder in the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, PFC Consulting Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for "Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat" on Build, Own, Operate and Maintain basis. Pursuant to bid process, Letter of Intent was issued to Power Grid Corporation of India Limited on 31.7.2019 and it acquired Bhuj-II Transmission Limited on 16.10.2019 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. The Representative of the Petitioner requested to adopt the transmission tariff.

2. After hearing the Representative of the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**